

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 216
442/252/ND/2020

IN THE MATTER OF:
Crux Innovations Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section
Under Section 252

Order delivered on 21.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:Mr. Narender, Advocate
:Mr. M. Yadubhushana Rao, AROC.
:Mr. Pratyaksh Gupta, Advocate

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present and submitted that they have filed their reply. Jr. St. counsel for the Income Tax Department is present and prayed for grant of time for filing the reply. Let the matter be listed on 23rd December, 2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)